

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 189 of 2023 (SZ)

Kalapet Tsunami Kudieruppu Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalapet
Puducherry – 605 014.

Represented by Mr. A. Kumar, Organiser &
Power of Attorney

-- Applicant

-Versus-

1. Puducherry Pollution control Committee,
Through Member Secretary,
Department of Science, Technology and Environment,
Puducherry – 605 005.
2. The District Collector,
Government of Puducherry,
Puducherry.

-- Respondents

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Thiru. Ramaswamy Meyyappan
Government Advocate
High court, Madras
MS 1894/2016

REGISTERED POST WITH A/D

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry – 605 005.

Telephone : +91 413 220 1256

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No. 189/PPCC/DIR/OMK/PDY/JE/2025/48

Puducherry, the

21 JAN 2026

DIRECTION ISSUED FOR COMPLIANCE OF THE ORDER OF THE HON'BLE
NATIONAL GREEN TRIBUNAL IN THE MATTER OF MISCELLANEOUS
APPLICATION NO.08 OF 2025 (SZ) AND 09 OF 2025 (SZ) IN ORIGINAL
APPLICATION NO.189 OF 2023 (SZ).

WHEREAS, you are operating a Large Scale / Red Category (17 Categories - Bulk Drug Manufacturing unit), in the name and style of **M/s. Solara Active Pharma Sciences Ltd.**, located and operating at **Periyakalpet, Puducherry**, manufacturing Pharmaceutical APIs – 401 TPM.

AND WHEREAS, you are aware that, O.A. No. 189/2003 was filed by the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalpet, Puducherry, before the NGT (SZ), against you, alleging that, the remanence of the undersea pipelines laid by you, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation from you.

AND WHEREAS, you are also aware that, you have filed an M.A vide Nos. 08/2025 (SZ) and 09/2025 (SZ) before the Hon'ble NGT (SZ) but have not represented on your behalf before the Hon'ble NGT (SZ) on 16.12.2025. The Order issued by the Hon'ble NGT (SZ) on 16.12.2025 is enclosed for your compliance, in the matter of Miscellaneous Application No.08 of 2025 (SZ) and 09 of 2025 (SZ) in Original Application No.189 Of 2023 (SZ).

THEREFORE, you are hereby directed under the provisions of the Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974, read with rule 34 of the Water (Prevention and control of Pollution) Rules, 1975, to comply with the Order issued by the Hon'ble NGT (SZ) on 16.12.2025, in the matter of Miscellaneous Application No.08 of 2025 (SZ) and 09 of 2025 (SZ) in Original Application No.189 Of 2023 (SZ), before the next hearing date, failing which this authority is bound to initiate necessary action, as per the order of the Hon'ble NGT, in their anticipated order.

For and on behalf of PPCC,

u. Mary
21/01/2026
DESPATCHED

n. k. k.
3/3 (Dr. N. RAMESH)
MEMBER SECRETARY

✓ Enclosure : As above.

To,
M/s. Solara Active Pharma Sciences Ltd., R.S. No. 33 & 34, Mathur Road, Periyakalpet,
Puducherry – 605 014.

Copy to : Standing Guard File.



SOLARA
Active Pharma Sciences

Communication Address :

Solara Active Pharma Sciences Limited
R.S.No. 33 & 34,
Mathur Road, Periyakalpet
Puducherry - 605 014, India
Tel: +91 413 2654100.
E-mail: info@solara.co.in | www.solara.co.in

BY HAND

Date: 19.02.2026

To: -

The Member Secretary
Puducherry Pollution Control Committee
3rd Floor, Puducherry Housing Board Complex,
Anna Nagar,
Puducherry – 605 005

Sir,

Sub: O.A. No. 189 of 2023 – Kalapet Tsunami Kudieruppu Makkal
Nala Sangam and 2 Ors. Vs. Puducherry Pollution Control
Board and 2 Ors. – Reg.

Ref: Your Show Cause Notice dated 21.01.2026



1. The subject case came up for hearing on 16.12.2025 before the Hon'ble National Green Tribunal. The Hon'ble Tribunal was pleased to adjourn the case to 26.02.2026 to be taken up along with M.A. Nos. 8 and 9 of 2025. In this regard, our Company had taken out miscellaneous applications in M.A. Nos. 8 and 9 of 2025 against the order dated 22.01.2025 in O.A. No. 189 of 2023 with the following prayers:

M.A. No. 8 of 2025:

"It is therefore prayed that this Hon'ble Tribunal may be pleased to modify the order dated 22.01.2025 passed in O.A. No. 189 of 2023(SZ) and issue further necessary directions in light of the developments and the reports submitted by the 3rd Respondent and pass such other and further orders as this Hon'ble Tribunal deems fit and necessary in the circumstances of this case and thus render justice."

M.A. No. 9 of 2025:

"It is therefore prayed that this Hon'ble Tribunal may be pleased to direct the Central Marine Fisheries Research Institute (CMFRI) or any other competent authority to examine the site and submit a report as to whether it would be tenable, feasible and advisable to remove the embedded structures taking note of the development which has happened over the past 7 years and

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Registered Office : 9th Floor, 'Cyber One', Unit No. 902, Plot No. 4 & 6, Sector 30A, Vashi, Navi Mumbai - 400 703, India, Tel : 91-22-2789 2924
Corporate Office : TICEL BIO PARK LTD., 6th floor, Module No. 601, 602, 603, Phase II-CSIR Road, Tharamani, Chennai, Tamil Nadu - 600113, India



pass such other and further orders as this Hon'ble Tribunal deems fit and necessary in the circumstances of this case and thus render justice."

2. The reason for filing the above M.A.s in O.A. No. 189 of 2023 is due to the difficulty in implementing the order dated 22.01.2025 and has been elaborated in the Memorandum of Application. The Hon'ble Tribunal in Para 21(i) of the order dated 22.01.2025 in O.A. No. 189 of 2023 had passed the following order:

"21. In view of the foregoing, the following directions are issued:

(i) The 3rd Respondent is granted three months to remove all remaining structures submerged in the seabed.

..."

Therefore, in order to comply with the order dated 22.01.2025, we had engaged the services of 'Proscuba Dive Academy' twice in order to check the feasibility of removing the pipelines. During this assessment it was observed that though paragraph 11.4 of the order dated 22.01.2025 mentions a plastic floating 'buoy' being tied for identification, it also mentions that the Google coordinates for the set location was identified and the same is also forming part of the record. However, on going through the Google coordinates, it was found that the coordinates are incorrect and erroneous and a click at the link results in landing at a site at Villipuram and therefore the Google coordinates provided by the 2nd Respondent/1st Respondent was incorrect. Moreover, the plastic floating buoy was also not found as was initially fixed during the earlier assessment on 19.03.2024.

3. 'Proscuba Dive Academy' had explored the possibility of removing the remnants and found that the same has been submerged and deeply embedded in the sea bed with a rich marine life acting as an artificial reef. The reports were annexed in the typed set and is also enclosed along with this representation. Therefore, it is evident that removing the said structure would endanger marine ecosystems which have developed around the said structures and as marine organisms have started using the structure as its habitat. At this stage, to remove the said structure may affect the ecological balance of the marine life which has developed at that site.

4. To further anchor our stance, it is pertinent to indicate that the Government of India has also taken measures with regard to setting up of such artificial reefs as the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has an OM F. No. J-26001/6/2022-DoF(E-20799) dated 10.10.2022 proposing to create 1200 AR sites by 2022-23 in 13 states/UTs along the coastline "Promotion of sustainable fisheries and livelihoods through Artificial Reefs and/or Sea ranching". As the Government of India has notified the same, more and more of such structures should be put up in the vicinity of the shoreline which would help in the restoration of ecological balance as well as act as an artificial marine reef to protect the ecosystem, marine life and marine diversity of the area.

5. Moreover, the Government of Puducherry has awarded such a tender to one M/s. VPM Projects for a sum of Rs.1,60,41,400/- towards installing artificial reefs. in such circumstances, it would not be in the interest of the ecology to remove the structure which is now embedded into the sea and acts as an artificial reef. Moreover, the Government itself based on expert opinion has been trying to create such artificial reefs.

6. Despite our best efforts, though most of the structures have been removed, it is impossible to remove the remaining structure which is now deeply embedded in the sea bed. Therefore, it would be extremely difficult remove the remaining structure and the reasons for the same have been elaborated above.

The pictures and videos indicate that there is a vast species of marine life which is found in and around the embedded structures and therefore at this juncture to remove the said structure would cause depletion of the marine life and cause imbalance in an otherwise thriving marine ecosystem. It is due to the aforesaid supervening circumstances we could not carry out the direction in Para No. 21(i) of the order dated 22.01.2025. As mentioned supra, removing the structures might endanger and disturb the entire marine ecosystem which is flourishing in and around the remnants of the structures, which would end up causing more harm than any good.



7. Therefore, the above further developments as well the difficulty in implementing the order was brought to the knowledge of the Hon'ble Tribunal in M.A. Nos. 8 and 9 of 2025 in O.A. No. 189 of 2023. The said applications had come up for hearing on 26.09.2025 and the Hon'ble Tribunal has passed the following order in M.A. No. 8 of 2025:

"1. Though this miscellaneous application has not been admitted, liberty is granted to the applicant to approach the Puducherry Pollution Control Committee to express their difficulties and to arrive at an amicable solution concerning the undertaking recorded in our order dated 22.01.2025 passed in O.A. No.189 of 2023 (SZ).

2. At the request of the learned counsel appearing for the applicant, post the matter on 16.12.2025 under the caption 'For Admission'."

8. Therefore, as per the direction of the Honorable Tribunal we had approached the NCCR to engage for the study on 12.02.2026. But We were denied the approach for the engagement citing that they will not engage with private firms. Hence, we request you to consider the earlier letter submitted of not removing the structure for the conservation of marine ecology and do the needful to dispose of the case at the earliest opportunity.

9. Therefore, we are requesting your office explore the possibility of letting the remnant structures be embedded in the sea and not to disturb the flourishing marine eco system. It is also suggested that your good office may seek for an expert opinion from the Central Marine Fisheries Research Institute vis-à-vis the possibility to continue with the embedded remnants as an artificial reef. The Training Manual by CMFRI is also a part of the M.A.s and the same may be referred to for taking this forward as the remnants are not causing any harm, however, are acting as an artificial reef. Your co-operation and advice in this matter are highly solicited.

For Solara Active Pharma Sciences Ltd.


Authorized Signatory

Encl:NA

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
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No. 189/PPCC/WTS/OMK/PDY/JE/2026/ 408

Puducherry, the

20 MAY 2026

To,

The Director,
National Institute of Ocean Technology,
Velachery - Tambaram Main Road,
Narayanapuram, Pallikaranai,
Chennai - 600 100

Sir,

Sub : O.A. No. 189/2023 (SZ) before the Hon'ble NGT (SZ) – Under water investigation required for justification of claim of M/s. Solara Active Pharma Sciences Ltd., Kalapet, Puducherry – Expression of interest and budget for the study sought for – Reg.

Ref : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order dated 22.01.2025, 16.12.2025 and 08.04.2026.

With reference to the subject mentioned above, it is informed that, the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalapet, Puducherry, has filed an O.A. vide No. 189/2023 before the NGT (SZ), against M/s. Solara Active Pharma Sciences Ltd., Kalapet, Puducherry, alleging that, the remanence of the undersea pipelines laid by the unit, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation for the same from the unit.

The unit had filed an M.A. Nos. 08 & 09/2025 (SZ) in the above said O.A. with a claim that, when the unit explored possibility of removing the remnants of the pipeline, it was found that, the same has been submerged and deeply embedded in the sea bed with a rich marine life acting as an artificial reef, removing the said structure would endanger the marine ecosystems which have developed around the said structures as marine organisms have started using the structure as its habitat.

The Hon'ble NGT (SZ) directed that, the subject structures shall be verified for justification of the claim of the unit engaging an recognised organisation and to furnish report of the same before the next date of hearing, viz., 02.07.2026.

In view of the above, it is requested to furnish your expression of interest for the above said study and the budget required for the same, at the earliest.

Yours sincerely,

N. Ramesh

3/3 (Dr. N. RAMESH)
MEMBER SECRETARY

9/6 27/05/2026

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A 20/01/26
DESPATCHED

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
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No. 189/PPCC/DIR/OMK/PDY/JE/2025/ 424

Puducherry, the 4 MAY 2025

To,

The Director,
Department of Fisheries and Fishermen Welfare,
Fishing Harbour Complex, Thengaithittu, Mudaliarpot Post
Puducherry-605 004.

Sir,

Sub : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order – Furnish views
on the Applicant's claim of compensation – reg.

- Ref : (1) O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order dated
22.01.2025.
- (2) PPCC- Letter 189/PPCC/DIR/OMK/PDY/JE/2025/252 dated
24.03.2025.
- (3) Fisheries – Letter No. 1602/DF/Mech/NGT Order/2025-26/505
dated 30.04.2025.

With reference to the subject mentioned above, as requested vide reference (3) cited
above, the Letter received from the petitioner dated 21.03.2025, enclosing the account of
fishing net damages of the fishermen, due to the remnants of the pipelines of M/s. Solara Active
Pharma Sciences Ltd., Kalapet, is enclosed for your perusal.

It is requested that, the claim of the petitioner may be assessed and views on the same
may be furnished, at the earliest for further passing orders, in the Matter of O.A. No. 189/2023
(SZ) before the Hon'ble NGT Order dated 22.01.2025.

Yours sincerely,



3/3 (Dr. N. RAMESH)
MEMBER SECRETARY

✓ Enclosure : As above.

Copy to :
Standing Guard File.

o/c B
12/05/2025

S. B. S. 14/5/25
DESPATCHED

காலாப்பட்டு சுனாமி குடியிருப்பு மக்கள் நலச்சங்கம்

KSK MAKKAL NALA SANGAM

P2-365, Tsunami Quarters Periyakalpet, Puducherry - 14

Reg.No.01/2013 Ph : 0413-- 2917334

செயல்தலைவர் : திரு. B. ஆறுமுகம்

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சட்ட ஆலோசகர் :

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செல் : 98942 46986

தலைவர் :

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செல் : 98943 37334

துணைத்தலைவர் :

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செல் : 94889 62739

செயலாளர் :

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செல் : 98426 52913

இணைச்செயலாளர் :

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பொருளாளர் :

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திரு. S. வாசுதேவன்

திரு. A. சேகர்

திரு. R. மணிவண்ணன்

திரு. K. ஊத்துக்காப்பான்

திரு. R. தமிழ்வாணன்

திரு. M. சுரேஷ்

திரு. S. மகேந்திரன்



பெறுதல்

21-03-2025

திருமிகு. உறுப்பினர் செயலாளர் அவர்கள்,
மாசு கட்டுப்பாட்டு குழுமம் புதுச்சேரி.

பொருள்:-

தேசிய பசுமை தீர்ப்பாயத்தின் உத்தரவுப்படி கடலில் உள்ள கழிவு நீர் குழாய்களை வெளியே எடுத்து அகற்றி வலைபாதித்த மீனவர்களுக்கு இழப்பீடு வழங்க நடவடிக்கை எடுக்க கோருதல்,

ஐயா! அவர்களுக்கு வணக்கம்.

புதுச்சேரி காலாப்பட்டு சுனாமி குடியிருப்பு மக்கள் நலச் சங்கம் சார்பில் கம்பெனி கழிவு நீர் குழாயில் வலை இழந்து பாதித்த மீனவர்களுக்காக சென்னை தென் மண்டல பசுமை தீர்ப்பாயத்தில் வழக்கு தொடுத்து கடந்த ஜனவரி 22 இல் தீர்ப்பாயம் கடலில் உள்ள கழிவு நீர் குழாய்களை இரண்டு மாதத்தில் வெளியே எடுத்து அகற்றவும், வலை பாதித்த மீனவர்களுக்கு உரிய இழப்பீட்டை ஏப்ரல் 7 ம் தேதிக்கு முன்பாக வழங்க உத்தரவு பிறப்பித்தது.

...2/-

Email : kumarorganizer1977@gmail.com

காலாப்பட்டு சுனாமி குடியிருப்பு மக்கள் நலச்சங்கம்

KSK MAKKAL NALA SANGAM

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Reg.No.01/2013 Ph : 0413 - 2917334

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செல் : 97869 44229

செயற்குழு

உறுப்பினர்கள்

திரு. M. நாகமுத்து

திரு. K. குணசேகரன்

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திரு. K. சந்திரசேகர்

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திரு. K. ஊத்துக்காட்பான்

திரு. R. தமிழ்வாணன்

திரு. M. கரேஷ்

திரு. S. மகேந்திரன்

தேதி : 21/3/25.

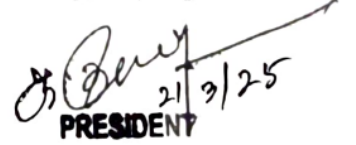
-2-

ஒரு மாதம் கடந்தும் எந்த ஒரு நடவடிக்கையும் இல்லாததால் புதுச்சேரி சுற்றுச்சூழல் துறைக்கு நினைவூட்டும் விதமாக தீர்ப்பாயத்தின் உத்தரவுபடி வலையிழந்த எங்களுக்கு உரிய இழப்பீட்டு தொகையை வழங்க வேண்டியும் மீன் பிடி தொழிலுக்கு அச்சுறுத்தலாக கடலில் துண்டித்து கிடக்கும் கம்பெனி கழிவுநீர் குழாயை உடனடியாக கடலில் இருந்து வெளியே எடுத்து நடவடிக்கை எடுக்க வேண்டியும்

வலை பாதித்த மீனவர்கள் ஆலோசனைக் கூட்டம் நடத்தி தீர்மானம் நிறைவேற்றி மக்கள் நலச் சங்கத்தில் கொடுத்துள்ளனர்.

மேற்படி அந்த தீர்மானத்தை வலையிழந்த மீனவர்கள் சார்பாகவும் மக்கள் நலச்சங்கம் சார்பாகவும் நடவடிக்கை எடுக்க புதுச்சேரி சுற்றுச்சூழல் துறையை தாழ்மையுடன் கேட்டுக்கொள்கிறோம்.

இப்படிக்கு,

 21/3/25
PRESIDENT

நன்றி

இணைப்பு உத்தரவு மற்றும் தீர்மானம் நகல்.

Kalpet Tsunami Quarters Makkal Nala Sangam
Reg. No. 01/2013
Periyakalpet, Puducherry - 14.

தீர்மானம்

(16-03-2025) இன்று மாலை புதுச்சேரி காலாப்பட்டு சொலாரா (சாசன்) மருந்து கம்பெனியின் கடலில் உள்ள கழிவு நீர் குழாயில் வலை பாதித்த மீனவர்கள் ஆலோசனைக் கூட்டம் சுனாமி குடியிருப்பு மின் அலுவலகம் அருகில் மீனவர் மனாகமுத்து தலைமையில் நடந்தது. கூட்டத்தில் கீழ்க்கண்ட தீர்மானம் நிறைவேற்றப்பட்டது.

தீர்மானம்: 1

கம்பெனி கழிவு நீர் குழாயில் வலை இழந்து பாதித்த நமக்காக சென்னை தென் மண்டல பசுமை தீர்ப்பாயத்தில் வழக்கு தொடுத்த மக்கள் நலச் சங்கத்திற்கும், வழக்காடிய வழக்கறிஞருக்கும் நல்ல தீர்ப்பை வழங்கிய தீர்ப்பாயத்தின் நீதிபதிகளுக்கு ம் கூட்டத்தின் வாயிலாக நன்றியை தெரிவித்து கொள்வது என தீர்மானம் நிறைவேற்றப்பட்டது.

தீர்மானம் :2

புதுச்சேரி சுற்றுச்சூழல் துறை தீர்ப்பாயத்தின் உத்தரவுபடி வலையிழந்த எங்களுக்கு உரிய இழப்பீட்டு தொகையை உடனடியாக வழங்க நடவடிக்கை எடுக்க வேண்டும். மீன் பிடி தொழிலுக்கு அச்சுறுத்தலாக கடலில் துண்டித்து கிடக்கும் கம்பெனி கழிவுநீர் குழாயை உடனடியாக கடலில் இருந்து வெளியே எடுத்து நடவடிக்கை எடுக்க வேண்டி கூட்டத்தின் வாயிலாக கேட்டுக் கொள்வது என தீர்மானம் நிறைவேற்றப்பட்டது.

தீர்மானம்: 3

மேற்படி நடவடிக்கை குறித்து தொடர்ந்து சட்ட நடவடிக்கைகள் அடுத்த கட்ட நடவடிக்கைகளை எடுக்க மக்கள் நலச்சங்கத்தை கேட்டுக் கொள்வது என தீர்மானம் நிறைவேற்றப்பட்டது.

வலை பாதித்தவர்கள் விவரம்

S.No.	வலை பாதித்த மினவர் பெயர்	வலை விவரம் மதிப்பு	கையொப்பம்
1.	நாசுமீது த/வ மணி.	ரூ. 1,00,000	ம. நாராயணன் 9791853473
2.	S. சந்திரன் S சைலப்பன்	ரூ. 55,000	S. சந்திரன் 9791958852
3.	R. பன்னிசென் S/o ரமச்சந்திரன்	20,000	R. பன்னிசென் 7639223559
4.	K. குருணா S/o பெரியாசாமி	20,000	
5.	P. சந்திரன் S/o சந்திரன்	50,000	P. சந்திரன் 7708672746
6.	P. சந்திரன் S/o ரமச்சந்திரன்	20,000	P. சந்திரன் 9443670675
7.	S. சிவசுந்தரன் S/o சிவசுந்தரன்	ரூ. 20,000/-	S. சிவசுந்தரன் 9488829305
8.	R. பன்னிசென் S/o ரமச்சந்திரன்	ரூ. 30,000/-	
9.	S. சிவசுந்தரன் S/o சிவசுந்தரன்	ரூ. 10,000/-	S. சிவசுந்தரன் 7639475031

10. R. மகேந்திரன்
த/வ ரமச்சந்திரன்

ரூ. 25,000/-

R. மகேந்திரன்
6381340356

350,000

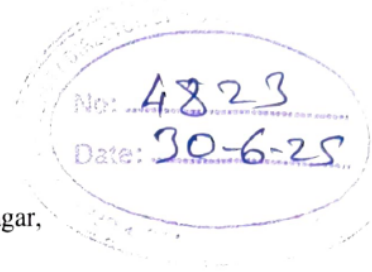
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES & FISHERMEN WELFARE
O/o DY. DIRECTOR OF FISHERIES & FISHERMEN WELFARE (WELFARE)
NO.4, DUMAS STREET, PUDUCHERRY-1. Ph.No.2227289

No.4678/FY/DDF(W)/NGT/SOLARA/NET/2025-26

Date: 30.06.2025

To

The Member Secretary,
Puducherry Pollution Control Committee,
Dept. of Science, Technology and Environment,
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry-605 005.



Sub:

Fisheries-Welfare-Hon'ble NGT Order-M/s Solara
pipelines from M/s Solara Active Pharma Sciences
Ltd., Kalapet-Damages to Nets-Assessment on
fishermen claims-Reg.

Ref: Your Lr. No. 189/PPCC/DIR/OMK/ PDY/JE/2025/424,
dt.14.05.2025

With reference to the above, the loss assessment report of this Department pertaining to the fishermen petitions claiming relief for nets damaged by the pipeline of M/s Solara Active Pharma Sciences Ltd., Kalapet and as called for vide your letter cited in the above reference is furnished herewith.

Yours faithfully,

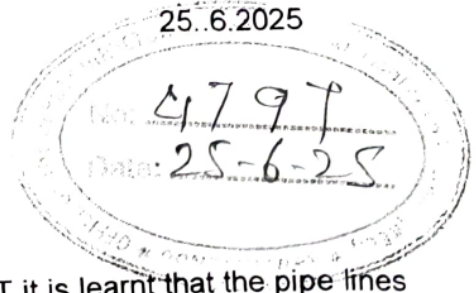
(A. MOHAMAD ISMAIL)
DIRECTOR OF FISHERIES

217125
DE(11)

25.6.2025

To

The Deputy Director of Fisheries (Wel)
Department of Fisheries and Fishermen Welfare
Puducherry.



REPORT

I am to inform that before my assumption as FOT it is learnt that the pipe lines laid by a private factory (then called M/s Shashun Solera Active Pharma Ltd, Kalapet) in the northern side of Periakalapet sea shore was removed by the company on par with court order.

In this regard, it is known that the effluent pipe line protrusion / edge in the sea was not removed as it was submerged and covered by heavy rocky stones. The existence of pipeline edge remnants was confirmed by the SCUBA divers engaged for said purpose on 19.3.2024 in the spot (Lat.12.03 Long.79.87) in the presence of officers from pollution control board and me (FOT).

Further, it is submitted that the fishermen of Periakalapet fishing in the northern side of Periakalapet where the edge of old effluent pipeline existing are find difficulties while fishing and the fishing nets are tangled with and damaged frequently. Many of the fishermen are told and narrated the incident of damaging nets. Apart from that, the petitions seeking compensation received only from the following four (4) fishermen for damaged fishing net s by the remnants of pipe line in sea of Periakalapet. The petitions from others is awaited. In this regard it is reveals that the others fishermen representations may kept with PPCC.

1. Paneer selvam S/o Ramachandiran
No.16, Vanoli Mandrum Street,
Periakalapet.
2. Paneerselvam S/o Ramanujam
No.111, Anandhan Street,
Periakalapet.
3. Murugan S/o Kuppurasu
No.22, Vanoli Mandrum Street,
Periakalapet.
4. Anandan
S/o Azhagesan
25, Ananthan street
Periakalapet.

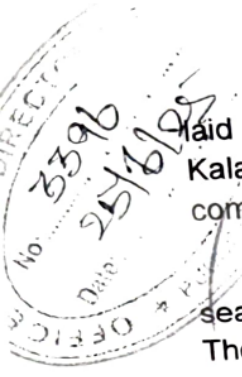
On field enquiry, it is ascertained that the incident of damages of fishing nets was really occurred. Therefore, the loss assessment is carried out on par PFWDRS 7GB and detailed in the annexure enclosed herewith. Hence, the individuals denoted in the list are eligible and recommended to avail the compensation for fishing net damage.

Submitted please.

Encl: loss assessment statement


(A. BALAMURALI)
FOT-TL-Periakalapet

Copy submitted to: Director of Fisheries, Puducherry.



M. put to
V. put
S. (P. W.)
Justo

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE

REPORT ON THE APPLICATION SEEKING ASSISTANCE FOR LOSS/DAMAGE OF FISHING NET

Sl. No.	Name of applicant	Name of Father/ Spouse	Address	Aadhaar No.	FCS	Registration of crafts	Place of occurrence	Details of Loss/ Damage	Loss claimed	Qty of net carried by claimant	Assessed value of assets lost/ damaged (in Rupees)
1	Murugan	Kuppuraj	22, Vanoli Mandram st	473229469399	246		Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	20000	35Kg	10000
2	Panneerselvam	Ramachandiran	16, Vanoli Mandram st	826628734621	685		Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	50000	35Kg	10000
3	Panneerselvam	Ramanujam	111, Anandan st,	523631729868	502	IND-PY-PP-MO-1153	Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	15000	35Kg	10000
4	Ananthan	Azhagesan	25, Anandhan st	628475918185	180		Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	25000	35Kg	10000
5	Nagamuthu	Mani			503		Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	100000	35Kg	10000
6	Surenthiran	Sellapan	30, Singaravelar st	966872175464	897		Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	55000	35Kg	10000
7	Sankar	Sangaravel	Anandhan st	910061351831	371		Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	50000	35Kg	10000
8	Kasinathan	Perumal	Vanoli Mandra st	634409969596	548	IND-PY-PP-MO-3169	Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	55000	35Kg	10000
9	Viswanathan	Sellapan	Singaravelan st	272584456518	618		Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	20000	35Kg	10000
10	Singaravelan	Subburayan	Anandhan st	549259701775	121		Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	10000	35Kg	10000
11	Mahendiran	Ranganathan					Periakalapet	Fishing net was strangled in the pipeline protrusion in the sea	25000	35Kg	10000

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, PHB Building Complex, Anna Nagar, Puducherry – 605 005.
Telephone : +91 413 220 1256; Telefax : +91 413 220 3494.

No. 189/PPCC/DIR/OMK/PDY/JE/2025/689

Puducherry, the

16 JUL 2025

**DIRECTION ISSUED FOR REMITANCE OF COMPENSATION AS PER THE
ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL
IN THE MATTER OF O.A. No. 189/2023 (SZ)**

WHEREAS, you are operating a Large Scale / Red Category (17 Categories - Bulk Drug Manufacturing unit), in the name and style of **M/s. Solara Active Pharma Sciences Ltd.**, located and operating at **Periyakalapet, Puducherry**, manufacturing Pharmaceutical APIs – 401 TPM.

AND WHEREAS, you are aware that, O.A. No. 189/2023 was filed by the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalapet, Puducherry, before the NGT (SZ), against you, alleging that, the remanence of the undersea pipelines laid by you, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation from you. The same was heard on 22.01.2025 and order was issued as "*(ii) The PPCC is directed to examine the Applicant's claim for compensation of Rs. 10 Lakhs and pass appropriate orders in accordance with law, within a period of three months.*"

AND WHEREAS, it was assessed and reported by the Department of Fisheries and Fishermen Welfare, Puducherry, that, the assessed value of the assets loss and damaged due to the remanence of the undersea pipelines laid by you is **Rs. 1,10,000/- (Rupees One Lakh and Ten Thousand Only)**. The communication received from the Department of Fisheries and Fishermen Welfare, Puducherry, is enclosed herewith.

THEREFORE, you are hereby directed under the provisions of the Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974, read with rule 34 of the Water (Prevention and control of Pollution) Rules, 1975, to remit **Rs. 1,10,000/- (Rupees One Lakh and Ten Thousand Only)**, to this Authority, **on or before 24.07.2025**, so as to enable this Authority to effect compensation to the petitioner to comply with the order of the Hon'ble NGT (SZ), in the matter of O.A. No. 189/2023, failing which necessary action as deemed fit, shall be initiated against your unit.

For and on behalf of PPCC,

N. Ramesh

(Dr. N. RAMESH)
MEMBER SECRETARY

Enclosure : As above.

To,

M/s. Solara Active Pharma Sciences Ltd., R.S. No. 33 & 34, Mathur Road, Periyakalapet, Puducherry – 605 014.

Copy to :

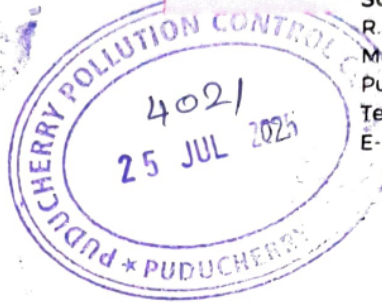
Standing Guard File.

U. N. Ramesh
16/07/2025
DESPATCHED



SOLARA
Active Pharma Sciences

Communication Address :
Solara Active Pharma Sciences Limited
R.S.No. 33 & 34,
Mathur Road, Periyakalpet
Puducherry - 605 014, India
Tel: +91 413 2654100.
E-mail: info@solara.co.in | www.solara.co.in



Date: 24.07.2025

To:
The Member Secretary
Puducherry Pollution Control Committee
Dept of Science and Technology and Environment
Govt of Puducherry, 3rd Floor PHB Building Complex,
Anna Nagar, Puducherry -605 005

Sl. No. 139 Dt: 28/07/25

DD RECEIVED	
Cheq. No	
Amount	1,10,000
DD. No.	506916

U 28/7/25

Sir/Madam,

WITHOUT PREJUDICE

Sub: Direction issued for remittance of compensation as per the Order dated 22.01.2025 passed in O.A. No. 189/2023 by the Hon'ble National Green Tribunal.

Ref: Letter No.189/PPCC/DIR/OMK/PDY/JE/2025/689 dated 16.07.2025

1.We are in receipt of your letter No.189/PPCC/DIR/OMK/PDY/JE/2025/689 dated 16/07/2025 (the said letter was received on 18.07.2025) directing us to remit a sum of Rs. 1,10,000/- (Rupees One Lakh Ten Thousand Only) in accordance with a direction issued to PPCC on 22.01.2025 in the matter of OA 189/2023.

2.In this connection we are provided with the copy of loss assessment report from the Director of Fisheries, Puducherry dated 25.06.2025 wherein it can be seen that petition seeking for compensation has been submitted only by four fishermen, however, the report contains the name of 11 persons who are found to be eligible for compensation of Rs. 10,000/- each according to their own assessment.

3.However, without prejudice to our rights and objections, we are willing to comply with the order of the Hon'ble National Green Tribunal, Southern Zone dated 22.01.2025 in the matter of O.A. No. 189/2023 by remitting a sum of



SOLARA
Active Pharma Sciences

Communication Address :
Solara Active Pharma Sciences Limited
R.S.No. 33 & 34,
Mathur Road, Periyakalpet
Puducherry - 605 014, India
Tel: +91 413 2654100.
E-mail: info@solara.co.in | www.solara.co.in

18

Rs. 1,10,000/- (Rupees One Lakh Ten Thousand Only) by way of Demand Draft
No. 506916 dated 25.07.2025 drawn in your favour.

Thanking you.

Yours faithfully,

For SOLARA ACTIVE PHARMA SCIENCES LTD

(AUTHORISED SIGNATORY)

Encl:

1. Demand Draft

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE

Details of disbursal of compensation for loss / damage of fishing net entangled in the effluent pipeline protrusion in sea of Periyakalapet village

Sl. No.	Name of Applicant	Name of Father / Spouse	Address	Aadhaar No.	FCS	Registrati on on of crafts	Assessed / Recommend ed value of assets lost / damaged (in Rupees)	Cheque		
								Number	Date	Amount (in Rs.)
1.	Murugan	Kuppuraj	22, Vanoil Mandram St	473229469399	246		10,000/-	019828	17.09.2025	10,000/-
2	Panneerselvam	Ramachandiran	16, Vanoli Mandram St	826628734621	685		10,000/-	019829	17.09.2025	10,000/-
3	Singaravelan	Subburayan	Anandhan st	549259701775	121		10,000/-	019837	17.09.2025	10,000/-
4	Paneerselvam	Ramanijam	111, Anandan St	523631729868	502	IND-PY-PP-MO-1153	10,000/-	72025952	17.04.2026	10,000/-
5	Ananthan	Azhagesan	25, Anandhan st	628475918185	180		10,000/-	72025953	17.04.2026	10,000/-
6	Nagamuthu	Mani			503		10,000/-	72025954	17.04.2026	10,000/-
7	Surenthiran	Sellapan	30, Singaravelar st	966872175464	897		10,000/-	72025955	17.04.2026	10,000/-

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry – 605 005.

Telephone : +91 413 220 1256

Telefax : +91 413 220 3494

No. 189/PPCC/DDF(W)/NGT/PDY/JE/2026/ ~~207~~

Puducherry, the **20 FEB 2026**

To,

The Director,
Department of Fisheries and Fishermen Welfare,
Fishing Harbour Complex, Thengaithittu, Mudaliarpet Post
Puducherry-605 004.

Sir,

Sub : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order – Furnish views on the Applicant's claim of compensation – reg.

- Ref: (1) O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order dated 22.01.2025.
- (2) PPCC- Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/252 dated 24.03.2025.
- (3) Fisheries – Letter No. 1602/DF/Mech/NGT Order/2025-26/505 dated 30.04.2025.
- (4) PPCC- Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/424 dated 14.05.2025.
- (5) Fisheries – Letter No. 4678/FY/DDF(W)/NGT/SOLARA/NET/2025-26 dated 30.06.2025.
- (6) PPCC- Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/934 dated 18.09.2025.
- (7) Fisheries – Letter No. 4678/FY/DDF(W)/NGT/SOLARA/NET/2025-26/1369 dated 09.12.2025.

With reference to the subject mentioned above, it is informed that, the Petitioner of reference (1) cited above, have furnished new list of additional fishermen claiming damage of fishing nets, due to the remnants of the pipelines of M/s. Solara Active Pharma Sciences Ltd., Kalapet, vide Letter received dated 20.02.2026, a copy of which is enclosed for your perusal.

It is requested that, in continuation to the references (2) to (7) above, the further claim of the petitioner may be assessed and views on the same may be furnished, at the earliest.

Yours sincerely,

N. Ramesh
(Dr. N. RAMESH)

MEMBER SECRETARY

✓ Enclosure : As above.

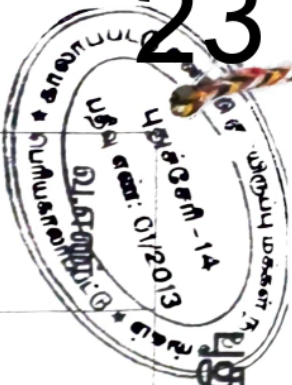
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புதுச்சேரி மக்கள் நீதிமன்றம் புகார்தாராகள் விபரம் (2012-2019)

பெயர்	முகவரி	ஆதார் எண்.	வலை சேத் மொத்த மதிப்பு (ரூ)	வலை நிர்ணய மதிப்பு (ரூ)
1 மோகனசுந்தரம் (எ) குமார் த/பெ. ஆனந்தன்	P1-365 சுனாமி குடியிருப்பு, பெரியகாலாப்பட்டு, புதுச்சேரி	8815 4198 3696	நெத்திலி வலை 45,000	25,000
2 குப்புராஜி (எ) கந்தசாமி த/பெ. முனீசாமி	24,வானொளி மன்ற வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி	6470 6970 4238	டிஸ்கோ வலை 20,000	10,000
3 முனியன்(எ) நடராஜன் த/பெ. முனீசாமி	29, ஆனந்தன் வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி	7411 9050 1868	டிஸ்கோ வலை 30,000	20,000
4 குணசேகரன் த/பெ. கதிர்வேல்	105, ஆனந்தன் வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி	9874 6001 3666	டிஸ்கோ வலை 20,000	10,000
5 மாசிலாமணி த/பெ சாமிசுண்ணா முனீசாமி த/பெ. ராஜகோபால்	30, ஆனந்தன் வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி 117, ஆனந்தன் வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி	8864 1251 2154 3645 7506 5290	டிஸ்கோ வலை 35,000 நெத்திலி வலை 55,000	20,000 10,000
7 கணேசன் த/பெ. காளப்பன்	11,வானொளி மன்ற வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி	3024 6606 6591	டிஸ்கோ வலை 55,000	10,000
8 முனீசாமி த/பெ. துரைசாமி	NG நகர், பெரியகாலாப்பட்டு, புதுச்சேரி	4488 2027 2330	நெத்திலி வலை 30,000	15,000
9 தேவேந்திரன் த/பெ. காத்வராயன்	36, கங்கையம்மன்கோயில் வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி	5522 4696 2949	டிஸ்கோ வலை 25,000	10,000
10 ராஜேஷ் த/பெ. நாராயணசாமி	18 வானொளி மன்ற வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி	5601 2154 3009	டிஸ்கோ வலை 25,000	10,000
11 ஆறுமுகம் த/பெ குப்புசாமி	68, காந்தாரியம்மன் கோயில் வீதி, பெரியகாலாப்பட்டு, புதுச்சேரி	8380 1420 9685	டிஸ்கோ வலை 25,000	10,000

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES & FISHERMEN WELFARE
O/o DY. DIRECTOR OF FISHERIES & FISHERMEN WELFARE (WELFARE)
NO.4, DUMAS STREET, PUDUCHERRY-1. Ph.No.2227289

No.4678/FY/DDF(W)/NGT/SOLARA/NET/2025-26

Date: 06.05.2026

To

The Member Secretary,
Puducherry Pollution Control Committee,
Dept. of Science, Technology and Environment,
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry-605 005.



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Sir,

Sub: Fisheries-Welfare-Hon'ble NGT Order-pipelines from
M/s Solara Active Pharma Sciences Ltd., Kalapet-Damages
to Nets-Assessment on fishermen claims-Reg.

Ref: Your Lr. No. 189/PPCC/DDDF(W)/NGT/PDY/JE/2026/207,
dt.20.02.2026

With reference to the above, the assessment report regarding damage of nets by the
pipeline of M/s Solara Active Pharma Sciences Ltd., Kalapet is enclosed for necessary action.

Yours faithfully,


(A. MOHAMAD ISMAIL)
DIRECTOR OF FISHERIES

Encl: As stated.

REPORT



To

The Deputy Director of Fisheries (Wel)
Department of Fisheries and Fishermen Welfare
Puducherry.

Sub: FOT-Periakalapet-Loss assessment report on the loss of
fishing nets due to the factory effluent pipeline remnants
-Report furnished- Reg.

Ref: 4678/FY/DDF(W)/NGT/SOLARA/NET/2025-26
dt.12.03.2026

Adverting to the subject and reference cited, I am herewith pleased to inform that a effluent pipe line was laid by a private industry M/s Solera Active Pharma Ltd, (then called M/s Shashun) in the northern side of Periakalapet fishing village to discharge the industrial effluents, later the said pipeline in the shore side was removed by the company on par with court order. The pipeline edge in the sea side is not fully removed (told by local fishermen).

In this regard, it is informed that the existence REPORT of effluent pipe line's old remnants/ protrusion / edge in the sea side was confirmed by the SCUBA divers engaged by the Dept. of Science, Technology and Environment / Puducherry Pollution control committee for said purpose on 19.3.2024. in the presence of officers from pollution control Dept and myself (FOT).

Further, in this regard it is submitted that the local fishermen of Periakalapet are usually carryout fishing in the northern side of Periakalapet were repeatedly reported that their fishing nets are entangled and damaged in the remaining of old effluent pipeline of shashun company due to water current in sea. They also lodged a written complaints seeking financial assistance for their lost / damaged fishing gears.

As instructed a field enquiry was conducted and ascertained that the incident of damages of fishing nets was genuine. Hence, the list of candidates enclosed with this report are recommended to extend with compensation for fishing net damage as assessed.

Submitted please.

Encl: loss assessment statement

(A.BALAMURALI)
FOT-TL-Periakalapet

✓ Copy submitted to:-

Director of Fisheries, Puducherry.

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE

REPORT ON THE APPLICATIONS SEEKING ASSISTANCE FOR LOSS / DAMAGE OF FISHING NET ENTANGLED IN THE EFFLUENT PIPELINE PROTRUSION IN SEA SIDE OF P. KALAPET VILLAGE

Name of applicant	Name of Father / Spouse	Address	Aadhaar No.	FCS	Registration of crafts	Place of Occurrence	Details of Loss/ Damage	Loss claimed	Total Value of net(Rs)	Assessed / Recommended value of assets lost / damaged (in Rupees)	Remarks
1 Mohanasundaram @ Kumar	Anandan	P1-365, Tsunami Qts	881541983696			Periakalapet	Fishing net(Nethili Valai) was strangled in the pipeline protrusion in the sea	25000	45000	25000	
2 Kuppuraj @ Kandasamy	Munisamy	24, Vanoli Mandram st	647069704238			Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	20000	35Kg	10000	
3 Munyan @ Natarajan	Munisamy	28, Anandan st,	741190501868			Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	20000	30000	20000	
4 Gunasegaran	Kathivel	105, Anandhan st	987460013666			Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	20000	10000	10000	
5 Masiamani	Sanikannu	30, Anandhan st	886412512154			Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	20000	35000	20000	
6 Munisamy	Rajagopal	117, Anandhan st	364575065290			Periakalapet	Fishing net(Nethili Valai) was strangled in the pipeline protrusion in the sea	10000	55000	10000	
7 Ganesan	Kalapan	11, Varoli Mandram st	302466066591			Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	10000	30000	15000	
8 Munisamy	Duraisamy	N.G Nagar	448820272330			Periakalapet	Fishing net(Nethili Valai) was strangled in the pipeline protrusion in the sea	15000	30000	15000	
9 Devedirran	Kathavarayan	36, Chengaiamma n koi st	552246962949			Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	10000	25000	10000	
10 Rajesh	Narayanadasamy	18, Vanoli Mandram st	560121543009			Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	10000	25000	10000	
11 Arumugan	Kuppusamy	68, Kandhariam man koi st	838014209685			Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	15000	35000	15000	
12 Suthagar @ Veimurugan	Sellapan	Singaravellar st	232700998376		IND-PV-PP-N	Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	15000	35000	15000	Applications forwarded through District collector PMS
13 Agilan	Subramani @ Subba	46, Singaravellar st	954293185652		IND-PV-PP-N	Periakalapet	Fishing net(Disco net)was strangled in the pipeline protrusion in the sea	15000	35000	15000	Ind. CUP/0238/11

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**GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex,
Anna Nagar, Puducherry – 605 005.**

**Telephone : +91 413 220 1256
Telefax : +91 413 220 3494**

No. 189/PPCC/DIR/OMK/PDY/JE/2026/454

Puducherry, the

15 MAY 2026

**DIRECTION ISSUED FOR REMITANCE OF COMPENSATION AS
PER THE ORDER OF THE HON'BLE NATIONAL GREEN
TRIBUNAL IN THE MATTER OF O.A. No. 189/2023 (SZ)**

WHEREAS, you are operating a Large Scale / Red (17 Category) Category Pharmaceutical Bulk Drug manufacturing industrial unit, in the name and style of **M/s. Solara Active Pharma Sciences Ltd.**, at, **R.S. No. 33 & 34, Mathur Road, Periyakalpet, Puducherry**, manufacturing **Pharmaceutical APIs – 401 TPM**.

AND WHEREAS, you are aware that, the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalpet, Puducherry, against you, alleging that, the remanence of the undersea pipelines laid by you, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation from you, in the Matter of O.A. No. 189/2023 before the Hon'ble NGT (SZ).

AND WHEREAS, you are also aware that, the Petitioner has claimed compensation for their damaged fishing nets vide Letter dated 21.03.2025, which was duely assessed and reported by the Department of Fisheries and Fishermen Welfare, Puducherry, vide Letter No. 4678/PY/DDF(W)/NGT/SOLARA/NET/2025-26 dated 30.06.2025, for disbursement of the claim of the Petitioner, as Rs. 1,10,000/- (Rupees One Lakh and Ten Thousand Only) to this Authority. You had also remitted the same vide Letter dated 24.07.2026.

AND WHEREAS, the Petitioner has again claimed compensation for further losses of fishing nets, which was duely assessed and reported by the Department of Fisheries and Fishermen Welfare, Puducherry, vide Letter No. 4678/PY/DDF(W)/NGT/SOLARA/NET/2025-26 dated 06.05.2026, that the assessed value of the assets loss and damaged due to the remanence of the undersea pipelines laid by you is Rs. 1,80,000/- (Rupees One Lakh and Eighty Thousand Only).

Direction**M/s. Solara Active Pharma Sciences Ltd.**

THEREFORE, you are hereby directed under the provisions of the Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974, read with rule 34 of the Water (Prevention and control of Pollution) Rules, 1975, to remit Rs. 1,80,000/- (Rupees One Lakh And Ten Thousand Only), to this Authority, within 15 days, from the date of issue of this Direction, so as to enable this Authority to effect compensation to the petitioner to comply with the order of the Hon'ble NGT (SZ), in the matter of O.A. No. 189/2023, failing which necessary action as deemed fit, shall be initiated against your unit.

For and on behalf of PPCC,*N. Ramesh*

3/3 (Dr. N. RAMESH)
MEMBER SECRETARY
o/c

Enclosure : As above.

To

M/s. Solara Active Pharma Sciences Ltd.,
R.S. No. 33 & 34, Mathur Road,
Periyakalapet,
Puducherry – 605 014.

Copy to :

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Jim



SOLARA
Active Pharma Sciences

Communication Address :
Solara Active Pharma Sciences Limited
R.S.No. 33 & 34,
Mathur Road, Periyakalpet
Puducherry - 605 014, India
Tel: +91 413 2654100.
E-mail: info@solara.co.in | www.solara.co.in

To

The Member Secretary,
Pondicherry Pollution Control Committee,
Dept of science and technology and
Environment
Puducherry- 605 005



04.06.2026

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Sub: Direction issued for remittance of compensation as per the order dated 22.01.2025 passed P.A No189/2023 by the hon'ble National Green Tribunal.

Ref: 1. Letter No:189/PPCC/DIR/OMK/PDY/JE/2025/689 dated 16.07.2025
2. Letter No.189/PPCC/DIR/OMK/PDY/JE/2026/454 dated 15.05.2026

We are in receipt of your letter No. 189/PPCC/DIR/OMK/PDY/JE/2026/454 dated 15.05.2026 directing us to remit II list of sum Rs. 1,80,000/- in accordance with a direction issued to PPCC on 22.01.2025 in the matter of OA 189/2023.

In this connection we are provided with the copy of loss assessment report from the Director of Fisheries, Puducherry dated 06.05.2026 wherein it can be seen that petition seeking for compensation has been submitted to 13 persons who are found to be eligible for compensation. The list is given by Fisheries Department.

However, without prejudice to our rights and objections, we are willing to comply with the order of the Hon'ble National Green Tribunal, Southern zone dated 22.01.2025 in the matter of O.A. No. 189/2023 by remitting a sum of Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand Only) by way of ICICI bank Demand Draft No.505321 dated 04.06.2026 drawn in your favor.

Thanking you.

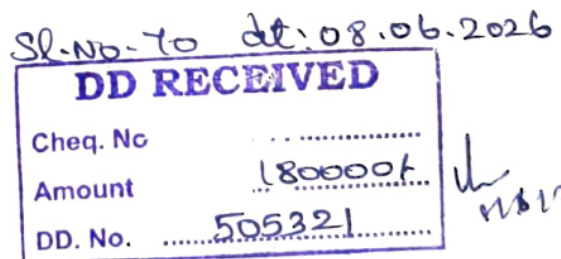
Yours faithfully,

For Solara Active Pharma Sciences Limited

(Authorized Signatory)

Enclosed :

1. Demand Draft
2. Direction copy of the letter from PPCC dated 15.05.2026
3. Copy of the list of beneficiary issued by Fisheries Department dated 07.05.2026



GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE

Details of disbursal of compensation for loss / damage of fishing net entangled in the effluent pipeline protrusion in sea of Periyakalapet village

Sl. No.	Name of Applicant	Name of Father / Spouse	Address	Aadhar No.	FCS	Registration on of crafts	Assessed / Recommend ed value of assets lost / damaged (in Rupees)	Cheque		
								Number	Date	Amount (in Rs.)
1.	Mohanasundaram @ Kumar	Anandan	P1-365, Tsunami, Qts	881541983696			25,000/-	031132	11.06.2026	25,000/-
2.	Kuppuraji @ Kandasamy	Munisamy	Qts 24, Vanoli mandram st	647069704238			10,000/-	031133	11.06.2026	10,000/-
3	Muniyan @ Natarajan	Munisamy	28 Anandan st	741190501868			20,000/-	031134	11.06.2026	20,000/-
4.	Gunasegaran	Kathirvel	105, Anandhan st	987460013666			10,000/-	031135	11.06.2026	10,000/-
5.	Masilamani	Samikannu	30,. Anandhan st	886412512154			20,000/-	031136	11.06.2026	20,000/-
6.	Munisamy	Rajagopal	117, anandhan st	364575065290			10,000/-	031137	11.06.2026	10,000/-
7.	Ganesan	Kalapan	11, Vanoli Mandram st	302466066591			10,000/-	031138	11.06.2026	10,000/-

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**BEFORE THE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No.
189 of 2023 (SZ)**

Kalapet Tsunami Kudieruppu Makkal Nala
Sangam
P2-365, Tsunami Quarters
Periyakalapet
Puducherry – 605 014.

Represented by Mr. A. Kumar, Organiser &
Power of Attorney

-- Applicant

-Versus-

1. Puducherry Pollution control Committee,
Through Member Secretary,
Department of Science, Technology and
Environment,
Puducherry – 605 005.
2. The District Collector,
Government of Puducherry,
Puducherry.

-- Respondents

PAPER BOOK - II

Thiru. Ramaswamy Meyyappan
Government Advocate
High court, Madras
MS 1894/2016
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